GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.15

TO BE ANSWERED ON WEDNESDAY, THE 18THJULY, 2018

Integrated Legal Division

15. DR. C. GOPALAKRISHNAN SHRI P. NAGARAJAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to create/set up an Integrated Legal Division(ILD) in all the Ministries and Departments;
- (b) if so, the details thereof;
- (c) the aims and objectives behind setting up of the ILD in all the departments;
- (d) the total expenditure likely to be incurred yearly by setting up the proposed ILD; and
- (e) the decision taken by the Government on the submitted proposal?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) to (e) : The Government intends to set up Integrated Legal Divisions to be manned by Indian Legal Service (ILS) Officers, in different Ministries/Departments as per grouping, on functional basis with the objective that assistance on matters relating to Legal Advice and legislative drafting is readily available to them. The proposal is being firmed up for obtaining approval of the Competent Authority. The expenditure likely to be incurred in implementing this proposal will depend upon the number of ILS Officers approved for being posted to Ministries/Departments or clusters thereof.